

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CORAM:

(IB) 56(ND) 2018

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
05.02.2018.

NAME OF THE COMPANY: Sh Sanjay Kumar & Ors. Vs. Tirupati Balaji
Furnaces Pvt. Ltd. &Ors.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2017

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	For the petitioner:	Mr. Ritesh Singh, Advocate		
	For the Respondent:	Dr. Abhishek Atrey and Mr. Harshit Kaushik, Advocates		

ORDER

Ld. Counsel for the Respondent prays for further time to file the reply under Section 59 of the Companies Act.

The case is wrongly registered under Section 9 of the IBC. It is brought to our notice that the petition is under Section 59 of the Companies Act. Let it be registered under the Companies Act.

Reply, if any, be filed before the next date of hearing.

To come up on 26th February, 2018.

-S-d-11

(Deepa Krishan)
Member (T)

-S-d-11

(Ina Malhotra)
Member (J)